GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 3052

TO BE ANSWERED ON THE 21st MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)

ASSEMBLY SEAT

3052. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from Telangana requesting for increase of assembly seats in accordance with the AP Reorganisation Act;

(b) if so, the details thereof; and

(c) the response of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): Yes Madam, the Government of Telangana has requested for increasing the seats in Legislative Assembly of Telangana State from 119

to 153 as envisaged in the Andhra Pradesh Reorganisation Act, 2014.

(c): The issue was taken up with the Ministry of Law & Justice, who in turn sought the opinion of Ld. Attorney General who had observed that as per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State shall not be readjusted till after the first Census is published post the year 2026. Therefore, unless and until Article 170 is amended to

bring up in line with Section 26 of the A.P. Reorganisation Act, 2014, the

increase in the number of seats cannot be given effect.
